

WEDNESDAY, THE 15TH DAY OF JULY 2026

WP (PIL) No. 15 of 2026

C R NEELAKANDAN

VS

UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SHRI.JAYASANKAR R.

ADVS FOR RESPONDENT/S:

O.M.SHALINA, DEPUTY SOLICITOR GENERAL OF INDIA, SRI.THOMAS
P.KURUVILLA, SMT.MONALI DUTTA, SRI.B.ANANTHU,
SHRI.K.VENKATESAN

SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.

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W.P(PIL)No.15 of 2026

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Dated this the 15th day of July, 2026

Appearance:

For the Petitioner : Mr.Jayasankar R.
For the Respondents : Mr.AR L Sudaresan, ASGI
assisted by Mr.Arjun
Venugopal, R2,R4 and R6
Mr.B.Ananthu-R1,R2,R4 and R6
Mr.Thomas P. Kuruvila, R5

ORDER

Soumen Sen, C.J.

In view of the submission made on behalf of respondent Nos.2, 4 and 6, we are prima facie of the view that the other details may not be necessary while registering Digi Yatra if the petitioner has any other proof to establish his identity.

2. The matter is adjourned at the instance of learned counsel for the 5th respondent.the Digi Yatra.

3. Mr.Thomas P. Kuruvila, he learned counsel appearing for the 5th respondent seeks time to apprise this Court whether any

other identity proof would be sufficient enough for access to the said portal by a person.

Post on 29th July 2026.

Sd/-

**SOUMEN SEN
CHIEF JUSTICE**

Sd/-

**SYAM KUMAR V. M.
JUDGE**

smm